

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

40. C.P. (IB)/277(MB)2023

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 14.06.2024**

**NAME OF THE PARTIES:- Piramal Capital & Housing Finance Limited**  
**V/s**  
**Mrs. Durgaben Patel**

**Section: 95(1) of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

Counsel, Astha Ojha appeared for the Petitioner/Financial Creditor. None present on behalf of the Personal Guarantor. It has been pointed out that report of the RP has been filed but no reply has been filed on behalf of the Personal Guarantor. **Registry is directed** to issue notice to the Personal Guarantor intimating the next date of hearing and file track consignment report at least two days before the next date of hearing. In addition to Court Notice, the Petitioner is also directed to issue notice to the Personal Guarantor intimating the next date of hearing by all possible means (i.e. Speed Post, Email, etc.) and file affidavit of service enclosing therewith the notice along with proof of service of notice at least two days before the next date of hearing.

Further, on receipt of notice, Personal Guarantor is directed to file reply/objection, if any, by serving an advance copy on the other side at least two days before the next date of hearing. List this matter on **08.08.2024**.

**Sd/-**  
**ANIL RAJ CHELLAN**  
**Member (Technical)**

*ANKIT*

**Sd/-**  
**KULDIP KUMAR KAREER**  
**Member (Judicial)**